NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 117(ND)/2016 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> Shri.R.VARDHARAJAN Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE COMPANY:

Mrs. Harjeet Kaur & Ors.

V/s.

M/s. Freshtech Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 241/242, 244 & 59

S.NO. NAME DESIGNATION

REPRESENTATION

SIGNATURE

Order

Petition mentioned.

- Ld. Counsel for the petitioner has been heard. We also heard learned counsel
 for the respondents who states that he does not possess a copy of the petition. A copy
 of the petition has been handed over to him in the Court. A request for some time has
 been made.
- 3. After hearing the learned counsels for the parties, it has transpired that there is only one Director i.e. Respondent No. 2 since 10.08.2015 who are alone running the affairs of the Respondent No. 1 company. He has been issuing Agenda and passing resolutions which is not in consonance with the provision of the Companies Act.
- The hearing is deferred to 31.8.2016 but, in the meanwhile, Respondent No. 2 is restrained from passing any new resolutions till the next date of hearing.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(Shri R. VARDHARAJAN) MEMBER (J)

19th August, 2016 (P.K. SUD)